

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3247 of 2020

1. Nitesh Kumar Sinha

2. Mohan Saw

.....

Petitioners

Vs.

The State of Jharkhand

....

Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioners : Mr. Amit Kumar Choubey, Advocate

For the State : Mr. Prabir Chatterjee, Spl. P.P.

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Order No. 02

Dated 09<sup>th</sup> September, 2020

Heard the learned counsel for the respective sides.

The defects, as pointed out by the office, are ignored.

The petitioners apprehend their arrest in connection with Mayurhand P.S. Case No. 17 of 2020.

It has been alleged that four tractors which were illegally transporting sand were intercepted and seized.

The petitioners appear to be the owners of two seized tractors.

Learned counsel for the petitioner submits that the vehicles were entrusted to the driver and the petitioners were never aware about the illegality being committed by the drivers in transporting illegally extracted sand.

The petitioners admittedly were not present at the place of occurrence, as they were the owners of the concerned tractors.

Regard being had to the aforesaid facts, I am inclined to extend the privilege of anticipatory bail to the petitioners. The petitioners accordingly are directed to surrender before the learned trial court within four weeks from today and on such surrender, they shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) each with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Chatra in connection with Mayurhand P.S. Case No. 17 of 2020, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(RONGON MUKHOPADHYAY,J.)